GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

Rajya Sabha

UNSTARRED QUESTION NO.: 809 TO BE ANSWERED ON THE 28th July 2025

INQUIRY AND COMPENSATION RELATED TO AHMEDABAD PLANE CRASH

809. SHRI A. A. RAHIM

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government has received the final report or preliminary findings of the investigation into the recent plane crash in Ahmedabad;
- (b) if so, the specific technical or operational reasons identified for the crash, and whether any lapses on the part of regulatory bodies, air traffic control, or the airline have been noted;
- (c) whether Government has initiated any disciplinary or legal action against those found negligent; and
- (d) whether compensation has been provided or is proposed to be provided to the families of the deceased passengers and crew, and the amount and timeline for the same?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) to (c): An Investigation has been ordered by Director General, Aircraft Accident Investigation Bureau (AAIB) under Rule 11 of the Aircraft (Investigation of Accidents & Incidents) Rules, 2017 to determine the probable cause(s)/contributory factor(s) leading to accident of Air India flight AI-171 at Ahmedabad on 12.06.2025.

A preliminary report on the accident has been published by AAIB on 12th July, 2025 and is available on their website www.aaib.gov.in.

The investigation is in progress to determine the probable cause(s)/contributory factor(s) leading to the accident.

Every aspect is being looked into for determining the probable cause(s)/contributory factor(s) leading to the accident.

(d): India has ratified the Montreal Convention, 1999 by making amendments to the Carriage by Air Act, 1972 in 2009 which interalia provides the liabilities of carriers for compensation in case of death, delay, damage or loss to persons, baggage or cargo for international carriage.

Air India has informed that it has released an interim compensation of Rs. 25 Lakhs to the Next of Kin (NoK) of 128 deceased persons as on 18.07.2025. For the remaining deceased, the payment of interim compensation is in various stages of document submission by the NoK. The process for the final compensation will be initiated after the completion of disbursement of interim compensation.

Air India has also informed that the registration of the requisite Trust by TATA Sons has been completed on 18.07.2025 and the airline is in the process of initiating the requisite documentation and verification formalities to enable the disbursement of the voluntary ex gratia payment of Rs. 1 crore each to the Next of Kin (NoK) of deceased. Further, Air India is assisting families of the deceased and injured in various ways such as travel arrangements,

accommodation, medical expenses, immediate cash payments to daily wage earners who are injured etc.
